

[English]

Fish and Shrimp Culture

349. DR. VISEWANATHAM KANITHI : Will the Minister of AGRICULTURE be pleased to state:

- (a) whether there is any crisis in the fishing and marketing it in general and shrimp culture in particular;
 (b) if so, the reasons therefor; and
 (c) the steps contemplated to alleviate the difficulties?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b) While there is no report regarding any crisis in fishing and marketing it in general, loss of shrimp production due to outbreak of certain diseases in the coastal districts of Andhra Pradesh, has been reported.

(c) Some of the steps contemplated to prevent the recurrence of the shrimp disease include:

- (i) Regulation of shrimp culture by the Government of Andhra Pradesh through a legislation.
 (ii) Advising the farmers to have a crop holiday and take up shrimp farming towards the end of May or beginning of June, 1995.
 (iii) Drying the pond bottom for 2-3 months.
 (iv) Allowing natural flushing of the waste from shrimp ponds.
 (v) Incorporation of an Environmental Management and Monitoring Plan and waste water treatment system for reducing the adverse impact of aquaculture on the environment.

Non-Payment of Dues

350. SHRI TARA SINGH:
 SHRI V. SREENIVASA PRASAD:

Will the Minister of FOOD be pleased to state:

(a) whether controversy between the Department of Civil Supplies and Food Corporation of India on the issue on non-payment of certain dues is going to affect the Public Distribution System in the capital;

(b) if so, the reasons therefor;

(c) whether the supplies being made by FCI to the State Governments through PDS have been found sub-standard; and

(d) if so, the corrective measures taken by the Government in this regard?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) and (b) No Sir. Though there are some disputed claims which are yet to be settled between the Civil Supplies Department (Government of National Capital Territory of Delhi) and the Food Corporation of India, these are not going to affect the Public Distribution System in Delhi.

(c) and (d) No Sir. Foodgrains conforming to Prevention of Food Adulteration Act standards only are issued to the State Governments and their authorised agencies for distribution System outlets. The State Governments and their authorised agencies are given all facilities to check the quality as well as the quantity of the stocks before taking actual delivery of these commodities. Jointly drawn, sealed samples are also given to concerned State Government representatives for display at the retail outlets. Once the stocks are taken out from the Food Corporation of India godowns, the responsibility for the subsequent distribution and maintenance of quality/quantity rests with the concerned State Governments/Agencies.

Surplus Foodgrains

351. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of FOOD be pleased to state:

(a) whether the Government have any proposal under consideration to dispose of their surplus stocks of foodgrains to the poor at rates lower than that charged under the Public Distribution System;

(b) if so, the details thereof and the rate at which it is likely to be distributed;

(c) whether such type of instructions have been given to State Governments; and

(d) if so, details of such collaboration with State Governments on the issue of disposal of surplus food stocks?

THE MINISTER OF FOOD (SHRI AJIT SINGH): (a) Yes, sir.

(b) to (d) A Statement is attached.

STATEMENT

Details of Schemes announced for making available to the poor at subsidised rates, the surplus stocks of foodgrains in the Central Pool

1	2	3	4
	Schemes	Quantity/rate at which issued	Remarks
(i)	Supply of foodgrains (rice and wheat) to hostels where at least two third of the resident students belong to SC/ST/OBC category.	1.68 lakh tonnes per year, @Rs. 500 less per tonne than the Central Issue Price of rice/wheat under PDS.	The State Govts. have been instructed to give wide publicity to these schemes at District levels so that maximum benefits accrue to all the eligible categories.

1	2	3	4
(ii)	Supply of foodgrains (rice and wheat) for five years for employment generation by means of manufacture of food products by below poverty line families.	3.5 lakh tonnes in rural areas and 1.5 lakh tonnes in urban areas per year Rs. 1,000/- less per tonne than the Central Issue Price of rice/wheat under Public Distribution System.	The State Govts. have been instructed to give wide publicity to these schemes at District levels so that maximum benefits accrue to all the eligible categories
(iii)	Supply of additional foodgrains for distribution in Revamped Public Distribution System areas.	3.2 million tonnes per annum @Rs. 500 less per tonne than the Central Issue Price of rice/wheat under Public Distribution System.	The State Govts. are permitted to draw foodgrains for this purpose out of their monthly allocation of foodgrains under Public Distribution System.

[Translation]

Integrated Cereals Development Programme

352. SHRIMATI SUMITRA MAHAJAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have modified the existing norms for selection of development blocks under the Integrated Cereals Development Programme during 1994-95;

(b) if so, the details in this regard;

(c) whether all the States are likely to be benefited by the Scheme after the modifications; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) and (b) The blocks having comparatively larger area coverage under Cereals and the productivity levels lower than State/National average have been identified under the Integrated Cereals Development Programmes for the implementation of field demonstration and farmers' training during 1994-95.

(c) and (d) Twenty Five States and one Union Territory of Pondicherry are benefited by the Scheme.

[English]

Licences to Vehicles Causing Pollution

353. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Pollution Control Board has issued instructions for cancellation of licences of vehicles causing pollution in Delhi under the Air (Prevention and Control of Pollution) Act, 1981;

(b) if so, whether the Government have received objections from Delhi Pollution Control Committee and others in this regard;

(c) if so, the details thereof and the reaction of the Government thereto;

(d) whether these instructions are also applicable to other States and Union Territories; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH):

(a) The Central Pollution Control Board had issued directions under Section 18(i) (b) of the Air (Prevention and Control of Pollution) Act, 1981 to the Delhi Pollution Control Committee (DPCC) on 26.9.1994, to the effect that the Delhi Pollution Control Committee (DPCC) ensures that the Delhi Transport Corporation (DTC) and the State Transport Authority (Directorate of Transport) of Delhi do not operate or ply any bus or other heavy motor vehicle, whether owned by DTC or under its control or under the charge/control of Directorate of Transport, Delhi, unless such buses/heavy motor vehicles conform to the prescribed emission standards.

(b) there was no objection from the DPCC, except a request for some clarifications regarding the application of the direction. These were provided to the DPCC.

(c) Does not arise.

(d) and (e) The directions issued to DPCC are not applicable to the States or other Union Territories for which specific directions in each case would be required.

[Translation]

Illegal Hunting

354. SHRI PREM CHAND RAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of the incidents of illegal hunting of the wild animals in Bihar during the previous year;

(b) if so, the details thereof; and

(c) the steps taken by the Government to check the incidents of illegal hunting in the State?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) :

(a) and (b) According to the information provided by the State Govt. of Bihar, there have been no incidents of large scale illicit hunting of wild animals in the State during the last one year, excepting the traditional tribal